

### Opening of Petrol Pumps and SKO Dealerships in U.P. and Hamirpur

2697. SHRI SWAMI PRASAD SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether certain proposals to open new SKO dealerships and petrol pumps in Uttar Pradesh during current year and 1988 are under consideration;

(b) if so, the details thereof, year-wise;

(c) whether some proposals to set up new SKO dealerships and petrol pumps in Hamirpur are also under consideration during the same period;

(d) if so, the details thereof, year-wise and progress made so far in this regard; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT): (a) Oil Companies have proposals to develop about 50 new SKD/LDO dealerships and about 340 Retail Outlets in Uttar Pradesh upto the Marketing Plan 1987-88.

(b) The effort involved in compiling the information will not be commensurate with the purpose sought to be served.

(c) Yes, Sir.

(d) Oil Companies have proposals to develop two Retail Outlets—one each at Charkhari (LOI issued on 10.9.87) and Muskara (pending with OSB (North)), and one SKO/LDO agency at Charkhari (Panel from District Collector awaited by the OSB (N)).

(e) Does not arise in view of (d) above.

### Medium and Large Scale Power Projects in States

2698. DR. A.K. PATEL: Will the Minister of ENERGY be pleased to state:

(a) the present position of the medium and large scale power projects in various States under sanction, construction and completion stages;

(b) their target dates of commissioning as estimated now and as estimated originally; and

(c) the estimated cost overrun in each case?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI): (a) to (c). The information is being collected and shall be laid on the Table of the House.

### Industries set up in Backward and Tribal Areas in Andhra Pradesh

2699. SHRI V. TULSIRAM: Will the Minister of INDUSTRY be pleased to state:

(a) the details of industries that have come up with Central assistance in backward and tribal areas in Andhra Pradesh according to new policy of Government;

(b) the details of incentives and assistance given to such industries by Union Government;

(c) the names of tribal and backward areas in Mahboob Nagar district of Andhra Pradesh that were selected and covered; under the new policy; and

(d) the amount given to the industries as assistance during 1986-87, 1987-88 and earmarked for 1988-89 and 1989-90?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) During the last 3 years the following numbers of Letters of Intent, Industrial Licences and D.G.T.D. Registrations have been issued for setting up of industries in centrally declared backward districts of Andhra Pradesh:-

Year	LOIS	ILS	DCTD Regn.
1984	056	023	135
1985	088	037	133
1986	072	022	048
1987(upto Sept.)	042	016	065

(b) Central Investment Subsidy of 15% (subject to a maximum of Rs. 15 lakhs) is given for setting up of industries in centrally declared Category 'B' backward districts and Central Investment Subsidy of 10% (subject to a maximum of Rs. 10 lakhs) is given in Category 'C' backward districts, excluding MRTP/FERA cos.

(c) Mahboob Nagar, Jadhcherla, Shadnagar, Kalwakurthy and Amangal blocks of Mahboob Nagar district are identified as Category 'B' industrially backward areas and the rest of the blocks have been identified as Category 'C' industrially backward areas.

(d) During the Financial Year 1986-87 an amount of Rs. 14.05 crores has been given to the industrial units in Andhra Pradesh and in the Financial Year 1987-88 (upto Oct., 1987) an amount of Rs. 3.54 crores has been given as Central Investment Subsidy. The Subsidy is given on first come first serve basis and as such there is no earmarking for any particular State.

#### **Setting up of Automobile Industry in Andhra Pradesh**

2700. SHRI V. TULSIRAM: Will the Minister of INDUSTRY be pleased to state:

(a) the number of applications received by Union Government as recommended by the State Government of Andhra Pradesh for setting up automobile industry in the State;

(b) the number of applications considered and licences issued to them;

(c) the number of applications that are pending together with the reasons therefor; and

(d) the number of applications rejected?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) In the last 3 years five applications were received for setting up of automobile units such as three wheeler diesel autorickshaws, special purpose heavy vehicles and passenger cars in Andhra Pradesh. One of the applications for passenger cars is for an alternate location in Tamil Nadu. No specific recommendations of the Govt. of Andhra Pradesh were received on any of the applications.

(b) None of the 5 applicants mentioned above have yet been issued Industrial Licence.

(c) The representations from three applicants against prima facie rejection have been received and are pending. These representations will be considered in the light of the Automobile Policy being formulated by the Government.

(d) Two applications have been finally rejected by the Govt.

#### **Committee to Consider upward Revision of Conversion Charts for Drugs and Pharmaceutical Industry**

2701. SHRI G.S. BASAVARAJU. Will the Minister of INDUSTRY be pleased to state: